

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

D.A. 133/96.

Dt. of Decision : 5-2-96.

Khaja Hasan

.. Applicant.

Vs

- 1. The General Manager,
SC Rly, Rail Nilayam,
Secunderabad.
- 2. The Sr.Divl.Personnel Officer,
SC Rly, Rail Nilayam,
Secunderabad.

.. Respondents.

Counsel for the Applicant : Mr. P. Naveen Rao
 Counsel for the Respondents : Mr. N.V. Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

J U D G E M E N T

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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The applicant is the son of late Khaja Sirajuddin. He worked as a Cabin Man at Railway Station, Peddampet, S.C.Railway, Secunderabad Division. He expired on 22.11.87 due to prolonged illness. It is stated for the applicant that he was a minor at the time of the death of his father. It is further alleged that he submitted a representation ^{immediatly} requesting the administration to appoint him in a suitable post on compassionate grounds. But as he was minor at that time the same was not acceded to. In the year 1992 it is stated that he became a major and he submitted a representation after he attained the age of 18 years ^{renewing} for ~~renewing~~ his earlier request for appointment against quota earmarked for compassionate ^{appointment} grounds. But that application has not been enclosed as annexure to this OA. However it is seen from a letter No.CP/500/ONR/Sc11 dated 27.4.93 that certain details have been asked for processing his case (A-6). But nothing is known regarding the processing of his case later. In the meantime the wife of the deceased submitted a representation dated 9.9.94 (A-4) ^{renewing} ~~renewing~~ her earlier request for compassionate ground appointment to her son. But the same ~~was~~ not yet disposed of.

2. In the circumstances quoted above, I feel that a direction has to be given to R1 to dispose of his case calling for records from the concerned division in accordance with the rules.

3. In the result, the following direction is given:-
R1 should call for the records in regard to his case for

grant of compassionate ground appointment from the concerned divisional authorities and dispose of the same in accordance with the rules within a period of 3 months

4. The OA is ordered accordingly at the admission stage itself. No costs.

(R. RANGARAJAN)
Member (Admn.)

Dated: 5th February, 1996

(Dictated in Open Court)

sd

DEPUTY REGISTRAR(J)

To

- 1. The General Manager,
South Central Railway,
Railnilayam,
Secunderabad.
- 2. The Senior Divisional Personnel Officer,
South Central Railway,
Railnilayam,
Secunderabad.
- 3. One copy to Mr. P. Naveen Rao, Advocate, CAT, Hyderabad.
- 4. One copy to Mr. N. V. Ramana, Addl. CGSC, CAT, Hyderabad.
- 5. One copy to Library, CAT, Hyderabad.
- 6. One spare copy.

YLKR

TYPED BY
COMPARED BY

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CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A. B. GORTHI : MEMBER (A)

HON'BLE SHRI R. Rangarajan : M (A)

DATED: 5.2.96.

ORDER/JUDGMENT

M.A. NO./R.A./C.A. No.

IN

D.A. NO. 133/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

~~ORDERED/RESPECTED~~

NO ORDER AS TO COSTS

* * *

No Spare Copy

